

Embassies gave timely warning that something was going to happen, our Embassy did not. May I know whether any enquiry has been made into this allegation, and whether it has been ascertained whether other foreign Embassies warned their nationals, while our Embassy failed and if so, why?

**Shrimati Lakshmi Menon:** In the statement I have stated that there was no warning. No Embassy could give any warning, because nobody know that the *coup d'etat* was going to take place. All that happened was that the people who have submitted the memorandum have enclosed a letter by the American Ambassador to his national; saying that he would like to notify if any such events took place in future. In the meantime he gave them the assurance that the Embassy was there to protect them. That is all that had happened, that is all that was brought to our notice.

**Shri A. M. Tariq:** May I seek a clarification from the hon. Deputy Minister? May I know whether those Indians who had signed this complaint and sent it to the Ministry were informed by the Ministry that their complaint was not correct, or that they were not taking action on it?

**Shrimati Lakshmi Menon:** Certainly it was done.

12.29 hrs.

PAPERS LAID ON THE TABLE

ORISSA APPROPRIATION ORDINANCE, 1961

AND

PRESIDENT'S ORDER WITHDRAWING THE  
ORISSA APPROPRIATION ORDINANCE

**The Minister of State in the Ministry of Home Affairs (Shri Datar):** Sir, I beg to lay on the Table, under Article 213(2)(a) of the Constitution read with clause (c)(iv) of the Proclamation dated the 25th February,

1961, issued by the President in relation to the State of Orissa—

- (1) a copy of the Orissa Appropriation Ordinance, 1961 (Orissa Ordinance No. 3 of 1961) promulgated by the Governor of Orissa on the 23rd February, 1961. [Placed in Library, See No. LT-2725/61].
- (2) a copy of the President's Order dated the 10th March, 1961 published in Notification No. G.S.R. 343 dated the 10th March, 1961, withdrawing the Orissa Appropriation Ordinance, 1961. [Placed in Library, See No. LT-2726/61].

NOTIFICATIONS ISSUED UNDER KHADI AND  
VILLAGE INDUSTRIES COMMISSION ACT  
AND ESSENTIAL COMMODITIES ACT

**The Minister of Industry (Shri Manubhai Shah):** I beg to lay on the Table a copy of each of the following Notifications:

- (i) The Khadi and Village Industries Commission (Amendment) Rules, 1961 published in Notification No. G.S.R. 255 dated the 4th March, 1961, under sub-section (3) of Section 26 of the Khadi and Village Industries Commission Act, 1956. [Placed in Library, See No. LT-2727/61].
- (ii) The Woollen Textiles (Production and Distribution) (Control) (Amendment) Order, 1961 published in Notification No.S.O. 428 dated the 25th February, 1961, under sub-section (6) of Section 3 of the Essential Commodities Act, 1955. [Placed in Library, See No. LT-2728/61].

ESTIMATES COMMITTEE

HUNDRED AND EIGHTH REPORT

**Shri Dasappa (Bangalore):** I beg to present the Hundred and Eighth Re-

[Shri Dasappa]

port of the Estimates Committee on Action taken by Government on the recommendations contained in the Forty-seventh Report of the Estimates Committee (Second Lok Sabha) on the Ministry of Finance (Department of Economic Affairs)—National Savings Organisation.

of the Joint Committee on Offices of Profit, adopted by Lok Sabha on the 3rd August, 1959, one member from among themselves to serve as a member of the said Joint Committee for the unexpired portion of the term *vice* Shri Satyendra Narayan Sinha resigned from Lok Sabha."

*The motion was adopted.*

## PUBLIC ACCOUNTS COMMITTEE

### THIRTY-FOURTH REPORT

**Dr. Samantsinhar** (Bhubaneshwar): Sir, on behalf of the Public Accounts Committee and its Chairman, Shri Barman, I beg to present the Thirty-fourth Report of the Public Accounts Committee (1960-61) on the Appropriation Accounts (Civil), 1958-59 and Audit Report (Civil), 1960.

## ORISSA APPROPRIATION BILL\*

**The Deputy Minister of Finance (Shri B. R. Bhagat)**: Sir, on behalf of Shri Morarji Desai I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Orissa for the services of the financial year 1960-61.

## ELECTION TO COMMITTEE

### JOINT COMMITTEE ON OFFICES OF PROFIT

**Shri C. R. Pattabhi Raman** (Kumbakonam): Sir, I beg to move.

**Mr. Speaker**: The question is:

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Orissa for the services of the financial year 1960-61."

*The motion was adopted.*

**Shri B. R. Bhagat**: Sir, I introduced the Bill.

"That the members of this House do proceed to elect in the manner required by sub-rule (3) of Rule 254 of the Rules of Procedure and Conduct of Business in Lok Sabha read with the resolution regarding the constitution of the Joint Committee on Offices of Profit, adopted by Lok Sabha on the 3rd August, 1959, one member from among themselves to serve as a member of the said Joint Committee for the unexpired portion of the term *vice* Shri Satyendra Narayan Sinha resigned from Lok Sabha."

**Mr. Speaker**: The question is:

"That the members of this House do proceed to elect in the manner required by sub-rule (3) of Rule 254 of the Rules of Procedure and Conduct of Business in Lok Sabha read with the resolution regarding the constitution

12.32 hrs.

## BUSINESS ADVISORY COMMITTEE

### SIXTY-SECOND REPORT

**The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha)**: Sir, I beg to move:

"That this House agrees with the Sixty-second Report of the Business Advisory Committee presented to the House on the 10th March, 1961."

\*Published in the Gazette of India Extraordinary Part II—Section 2, dated 13-3-1961.

†Introduced with the recommendation of the President.